

# **LOK SABHA DEBATES**

## **(English Version)**

**Fourteenth Session**  
**(Fifteenth Lok Sabha)**



*(Vol. XXXIV contains Nos. 1 to 10)*

**LOK SABHA SECRETARIAT**  
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# LOK SABHA DEBATES

## LOK SABHA

*Tuesday, August 20, 2013/Sravana 29, 1935 (Saka)*

*The Lok Sabha met at Eleven of the Clock*

[MADAM SPEAKER *in the Chair*]

### OBITUARY REFERENCES

[English]

MADAM SPEAKER: Hon. Members, I have to inform the House of the sad demise of Shri S.M. Lal Jan Basha who was a member of Tenth Lok Sabha representing the Guntur Parliamentary Constituency of Andhra Pradesh. He also served as member of Rajya Sabha from 2002 to 2008.

**Shri Basha** served as the Chairman of Joint Parliamentary Committee on Wakf and was also a member of Committee on Transport and Tourism.

Shri S.M. Lal Jan Basha passed away in a road accident at Narketpally in Nalgonda district of Andhra Pradesh on 15 August, 2013 at the age of 57.

We deeply mourn the loss of Shri Basha and convey our condolences to the bereaved family.

**Hon. Members**, a number of persons were killed and several others grievously injured when Patna bound Rajya Rani Express ran over some pilgrims at Dhamara railway station in Khagaria district of Bihar on 19 August, 2013.

The House expresses its profound sorrow on this tragic incident and conveys its condolences to the families and wishes the injured a speedy recovery.

The House may now stand in silence for a short while as a mark of respect to the memory of the departed.

11.02 hrs.

*The Members then stood in silence for a short while.*

...(Interruptions)

11.03 hrs.

*At this stage, Shri A.K.S. Vijayan, Shri C. Sivasami, Shrimati Susmita Bauri and some other hon. Members came and stood on the floor near the Table.*

...(Interruptions)

11.03 <sup>1</sup>/<sub>4</sub> hrs.

### PAPERS LAID ON THE TABLE

[English]

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PABAN SINGH GHATOWAR): On behalf of Shri G.K. Vasan, I beg to lay on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the Ennore Port Limited and the Ministry of Shipping for the year 2013-2014.

(Placed in Library, See No. LT 9391/15/13)

...(Interruptions)

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Tiger Conservation Authority, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Tiger Conservation Authority, New Delhi, for the year 2011-2012.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 9392/15/13)

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Pollution Control Board, Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Pollution Control Board, Delhi, for the year 2011-2012.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 9393/15/13)

- (5) A copy of the Notification Nos. S.O. 2287(E) and S.O. 2288(E) (Hindi and English versions) published in Gazette of India dated 26th July, 2013, making certain amendments in Notification No. S.O. 1174(E) dated 18th July, 2007, under Sections 12 & 13 of the Environment (Protection) Act, 1986.

(Placed in Library, See No. LT 9394/15/13)

... (*Interruptions*)

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH): I beg to lay on the Table:-

- (1) A copy of the Memorandum of Understanding (Hindi and English versions) between the Bharat Dynamics Limited and the Department of Defence Production, Ministry of Defence, for the year 2013-2014.

(Placed in Library, See No. LT 9395/15/13)

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Sports Authority of India, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sports Authority of India, New Delhi, for the year 2010-2011.

- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(Placed in Library, See No. LT 9396/15/13)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): I beg to lay on the Table a copy of the Report (Hindi and English versions) of Justice Usha Mehra (Retd.) Commission of Inquiry set up to enquire into various aspects of the incident of rape dated 16th December, 2012 to identify the lapse on the part of police, any authority or the person and also to give suggestions to improve the safety

and security of women and Action Taken Report thereon issued under sub-section (4) of Section 3 of the Commissions of Inquiry Act, 1952.

(Placed in Library, See No. LT 9397/15/13)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI D. PURANDESWARI): I beg to lay on the Table:-

- (1) A copy of the Notification No. G.S.R. 489(E) (Hindi and English versions) published in Gazette of India dated 17th July, 2013, amending Rubber Board (General Provident Fund) Rules, 1966 under sub-section (2) of Section 25 of the Rubber Act, 1947.

(Placed in Library, See No. LT 9398/15/13)

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Productivity Council, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Productivity Council, New Delhi, for the year 2011-2012.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 9399/15/13)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATYANARAYANA): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-

- (i) S.O. 2077(E) published in Gazette of India dated 7th September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 30 (Patna-Buxar Section) in the State of Bihar.
- (ii) S.O. 2949(E) published in Gazette of India dated 19th December, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 (Barasat to Berhampore Section) in the State of West Bengal.

- (iii) S.O. 2560(E) published in Gazette of India dated 11th November, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31D in the State of West Bengal.
- (iv) S.O. 1891(E) published in Gazette of India dated 17th August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31D (including construction of bypasses) in the State of West Bengal.
- (v) S.O. 266(E) published in Gazette of India dated 13th February, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 in the State of Bihar.
- (vi) S.O. 216(E) published in Gazette of India dated 21st January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway Nos. 23 & 78 in the State of Jharkhand.
- (vii) S.O. 1009(E) published in Gazette of India dated 3rd May, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31 (Khagaria-Purnea Section) in the State of Bihar.
- (viii) S.O. 2637(E) published in Gazette of India dated 30th October, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 (Farakka-Raiganj Section) in the State of West Bengal.
- (ix) S.O. 1166(E) published in Gazette of India dated 23rd May, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 32 in the State of Jharkhand.
- (x) S.O. 2081(E) published in Gazette of India dated 7th September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31 (Bakhtiyarpur-Khagaria Section) in the State of Bihar.
- (xi) S.O. 1653(E) published in Gazette of India dated 20th July, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31 in the State of Bihar.
- (xii) S.O. 2180(E) published in Gazette of India dated 14th September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 30 in the State of Bihar.
- (xiii) S.O. 215(E) published in Gazette of India dated 21st January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 82 (Gaya-Hisua-Rajgir- Biharsharif Section) in the State of Bihar.
- (xiv) S.O. 1912(E) published in Gazette of India dated 21st August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 30 (Patna-Bakhtiyarpur Section) in the State of Bihar.
- (xv) S.O. 2266(E) published in Gazette of India dated 20th September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31D in the State of West Bengal.
- (xvi) S.O. 639(E) published in Gazette of India dated 29th March, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 83 (Patna-Gaya-Dobhi Section) in the State of Bihar.
- (xvii) S.O. 1286(E) published in Gazette of India dated 5th June, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 33 (Barhi-Hazaribag Section) in the State of Jharkhand.
- (xviii) S.O. 2285(E) published in Gazette of India dated 30th September, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Barwa Adda-Barakar Section) in the State of Jharkhand.
- (xix) S.O. 2182(E) published in Gazette of India dated 14th September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 30 in the State of Bihar.
- (xx) S.O. 2566(E) published in Gazette of India dated 11th November, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 30 (Patna-Buxar Section) in the State of Bihar.

- (xxi) S.O. 2643(E) published in Gazette of India dated 25th November, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31D in the State of West Bengal.
- (xxii) S.O. 1346(E) published in Gazette of India dated 15th June, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 in the State of Jharkhand.
- (xxiii) S.O. 2646(E) published in Gazette of India dated 25th November, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 33 (Hazaribag-Ranchi Section) in the State of Jharkhand.
- (xxiv) S.O. 2265(E) published in Gazette of India dated 20th September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 77 (Muzaffarpur-Sonbarsa Section) in the State of Bihar.
- (xxv) S.O. 2183(E) published in Gazette of India dated 14th September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 30 in the State of Bihar.
- (xxvi) S.O. 2181(E) published in Gazette of India dated 14th September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 30 in the State of Bihar.
- (xxvii) S.O. 143(E) published in Gazette of India dated 14th January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 30 (Patna-Buxar Section) in the State of Bihar.
- (xxviii) S.O. 135(E) published in Gazette of India dated 14th January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 33 (Rargaon-Jamshedpur Section) in the State of Jharkhand.
- (xxix) S.O. 156(E) published in Gazette of India dated 14th January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Aurangabad-Barwa Adda Section) in the State of Bihar.
- (xxx) S.O. 2964(E) published in Gazette of India dated 19th December, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31 (Bakhtiarpur-Mokama Section) in the State of Bihar.
- (xxxi) S.O. 3060(E) published in Gazette of India dated 28th December, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31D (including construction of bypasses) in the State of West Bengal.
- (xxxii) S.O. 2578(E) published in Gazette of India dated 29th October, 2012, authorising the Land Reform Deputy Collector, Aurangabad, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 2 in the State of Bihar.
- (Placed in Library, See No. LT 9400/15/13)
- ... (*Interruptions*)
- THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (DR. E.M.S. NATCHIAPPAN): I beg to lay on the Table:-
- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Quality Council of India, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Quality Council of India, New Delhi, for the year 2011-2012.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (Placed in Library, See No. LT 9401/15/13)
- ... (*Interruptions*)
- THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JESUDASU SEELAM): I beg to lay on the

Table a copy of the Baggage (Second Amendment) Rules, 2013 (Hindi and English versions) published in Notification No. 84/2013-Cus.,(N.T.) in Gazette of India dated 19th August, 2013 under Section 159 of the Customs Act, 1962, together with an explanatory memorandum.

(Placed in Library, See No. LT 9402/15/13)

... (Interruptions)

11.04 hrs.

MESSAGES FROM RAJYA SABHA AND  
BILLS AS PASSED BY RAJYA SABHA\*

[English]

SECRETARY-GENERAL: Madam Speaker, I have to report following messages received from the Secretary-General of Rajya Sabha:-

- (i) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Registration of Births and Deaths (Amendment) Bill, 2013 which has been passed by the Rajya Sabha at its sitting held on the 13th August, 2013"
- (ii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Citizenship (Amendment) Bill, 2013 which has been passed by the Rajya Sabha at its sitting held on the 13th August, 2013"
- (iii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the National Waterway (Lakhipur-Bhanga Stretch of the Barak River) Bill, 2013 which has been passed by the Rajya Sabha at its sitting held on the 14th August, 2013"

2. Madam Speaker, I lay on the Table the Registration of Births and Deaths (Amendment) Bill, 2013, the Citizenship (Amendment) Bill, 2013, as passed by Rajya Sabha on the 13th August, 2013, and the National Waterway (Lakhipur-Bhanga Stretch of the Barak River) Bill, 2013, as

\*Laid on the Table.

passed by Rajya Sabha on the 14th August, 2013."

... (Interruptions)

11.05 hrs.

COMMITTEE ON PETITIONS

28th and 29th Reports

[English]

SHRI ANANT GANGARAM GEETE (Raigad): I beg to present the following Reports (Hindi and English versions) of the Committee on Petitions:-

- (1) Twenty-eighth Report on the representation received from Dr. G. John and forwarded by Shri Joseph Toppo, MP, Lok Sabha and other Members of Parliament alleging : Illegal and unjustifiable termination of his service by the ONGC Ltd.
- (2) Twenty-ninth Report on the representation received from Shri Bhagwan Singh Kushwaha, Village-Chandpur, Post Sarani Kheda, District Dholpur, Rajasthan countersigned by Shri Khiladi Lal Bairwa, MP, Lok Sabha regarding: Provision of electricity, drinking water and irrigation facilities to the people living across the Chambal Region.

... (Interruptions)

11.05 1/2 hrs.

COMMITTEE ON MEMBERS OF PARLIAMENT  
LOCAL AREA DEVELOPMENT SCHEME  
(LOK SABHA)

12th Report

SHRI A.K.S. VIJAYAN (Nagapattinam): I beg to present the Twelfth Report (Hindi and English versions) of the Committee on MPLADS regarding Action taken by the Government on the recommendations contained in the Ninth Report of the Committee on the subject "Procedures on provision of MPLADS funds for Natural Calamities".

... (Interruptions)

11.06 hrs.

## STATEMENTS BY MINISTERS

**(i) Incident of major fire onboard Indian Navy submarine INS Sindhurakshak***[English]*

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): Madam, there was an unfortunate incident of explosions and fire onboard Indian Navy Submarine INS Sindhurakshak in the intervening night of 13/14 August 2013. At the time of incident, the submarine was berthed at the Naval Dockyard, Mumbai. ...*(Interruptions)* I visited the site on 14 August 2013, accompanied by the Chief Minister of Maharashtra, to get a first-hand account of the situation, where I was briefed by the Chief of the Naval Staff. ...*(Interruptions)*

Initial assessments indicate that an internal explosion occurred in the forward compartment of the submarine, where ordnance was stowed, resulting in further near-simultaneous explosions, and major fire onboard INS Sindhurakshak. ...*(Interruptions)* Fire tenders from the Naval Dockyard as well as Mumbai Fire Brigade were pressed into action and the fire was brought under control. However, INS Sindhurakshak was observed to be slowly submerging, due to damage sustained during the fire and explosions onboard. ...*(Interruptions)* A minor fire was also observed on the upper casing of INS Sindhughosh, which was berthed alongside INS Sindhurakshak which was brought under control, and she and other ships in vicinity were moved away from INS Sindhurakshak to safe locations. ...*(Interruptions)*

18 naval duty personnel, comprising 03 officers and 15 sailors, were inside the submarine at the time of the incident. As the explosion and resultant damage were near instantaneous, these personnel could not evacuate. ...*(Interruptions)* Although full details are yet to emerge, the rapidity and intensity of the explosion and the resultant damage sustained by the submarine indicate that the personnel would not have survived.

The submarine is presently resting on the bottom, and is partially submerged next to the jetty where the incident took place. Diving operations by the Indian Navy are in progress round the clock to attempt search for the personnel, assess the damage and also attempt to arrest leakages and ensure dewatering. ...*(Interruptions)* Naval Divers have been able to enter the submarine. They could

access only some parts of the submarine due to heavy damage and flooding of compartments, with obstructions from debris and structural distortions. ...*(Interruptions)* Efforts have been made to de-water the flooded compartments using high-capacity pumps. However, there has been no discernible change in the water level inside the submarine, indicating likelihood of ingress of water through openings due to structural damage. Further efforts have been made to identify possible areas of water ingress by inserting high pressure air. ...*(Interruptions)* These have indicated breach of Watertight integrity in the forward portion of the submarine hull. Globally renowned professional salvage agencies have been approached, and they are undertaking the survey for salvage operations. There is also an offer of help from Russia, where the refit and upgrade had been undertaken. ...*(Interruptions)*

MADAM SPEAKER: Hon. Minister, please lay it on the Table.

...*(Interruptions)*

SHRI A.K. ANTONY : Madam, with your permission, I lay rest of my Statement on the Table of the House...*(Interruptions)*

\*.....\*Preliminary investigations indicate that the explosion was due to the possible ignition of armament. The cause of ignition is however yet to be established. Visual and forensic examination would throw more light into the possible cause of ignition. This will be possible only after the submarine is afloat and dewatered. A Board of Inquiry with all relevant specialists has been constituted to investigate the likely causes of the accident at the earliest.

In addition extensive checks on weapon related safety systems and audit of Standard Operating Procedures on all operational submarines of the Indian Navy have been ordered.

We are deeply saddened by the incident and the resultant loss of lives. I would like to assure that all support, assistance and counselling will be provided to the families of the 18 naval personnel. A special family cell has been formed at Western Naval Command in Mumbai for this purpose. We convey our deepest condolences to the families of the Indian Navy personnel who have made the supreme sacrifice in the line of-duty. \*.....\*

(Placed in Library, See No. LT 9403/15/13)

\*.....\*This part of the speech was laid on the Table.

11.06½ hrs.

**(ii) Incident occurred at Dhamara Ghat railway station in East Central railway resulting in loss of human lives and injuries \***

[English]

THE MINISTER OF RAILWAYS (SHRI MALLIKARJUN KHARGE): Madam, I beg to lay the Statement on the Table of the House.

Speaker Madam, with profound grief, I am pained to apprise the House regarding an unfortunate incident that occurred yesterday at Dhamara Ghat Railway Station between Saharsa and Khagaria in Samastipur Division over East Central Railway in the state of Bihar wherein some persons died and others sustained injuries due to run over by the train.

It is informed that yesterday at about 08:33 hrs., Train No: 55533 Up Madhepura-Samastipur Passenger and at 08:48 hrs., Train No: 55566 Dn Samastipur-Madhepura Passenger reached Dhamara Ghat Railway station. Both these trains were stopped to give precedence to Train No: 12567 Rajyarani Express. Some passengers got down from the above trains, on non-platform side. In the meantime at about 08.50 hrs, Train No: 12567 Rajyarani Express was passing through Dhamara Ghat Railway Station. The Loco Pilot after passing Home signal, which was on a curvature, saw some persons standing on the track and applied emergency brakes. However, by the time train stopped, some persons got run over. As per the last information, 28 persons got run over and lost their lives and 8 were injured.

After the incident, the mob at Dhamara Ghat got agitated. They burnt few coaches of Rajyarani express. Medical Relief train left from Barauni at 09.55 hrs for the site. DRM/Samastipur along with his team of doctors and officers started from Samastipur at 10.50 hrs and have reached the site. General Manager / E.C. Railway with officers has also left from Patna for the site. I have spoken to the Minister of Civil Aviation to issue directions to Commissioner of Railway Safety to enquire into the matter. I have also requested the Chief Minister of Bihar to maintain law and order and take necessary steps for facilitating normal train operations.

\*Laid on the Table and also Placed in Library, See No. LT 9404/15/13/

On humanitarian grounds an *ex-gratia* amount of Rs. 5 lakhs for those who lost their lives and Rs. 1 lakh for those grievously injured has been announced.

On behalf of the Railways and myself, I express deep condolence to the bereaved families and also express sincere sympathy to the injured. I trust the House will join me in extending heartfelt condolence to the bereaved families.

11.07 hrs.

**(iii) Status of implementation of the recommendations contained in the 46th Report (2011-12) and 62nd Report (2012-13) of the Standing Committee on Finance on Demands for Grants pertaining to the Ministry of Planning\***

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI RAJEEV SHUKLA): I beg to lay on the Table of the House the following Statement on the status of implementation of recommendations contained in the following two reports of the Standing Committee on Finance (15 Lok Sabha) in pursuance of the direction 73 A of the hon. Speaker, Lok Sabha.

- (1) Forty sixth Report of the Standing Committee on Finance on Demands for Grants (2011- 12) of the Ministry of Planning

(Placed in Library, See No. LT 9405/15/13)

- (2) Sixty-Second Report of the Standing Committee on Finance on Demands for Grants (2012-13) of the Ministry of Planning.

(Placed in Library, See No. LT 9406/15/13)

The Forty Sixth Report of the Standing Committee on Finance (15th Lok Sabha) relates to the examination of Demands for Grants of Ministry of Planning for the year 2011-12 was presented to Lok Sabha/laid on the Table of the Rajya Sabha on 22-12-2011.

The Sixty Second Report of the Standing Committee on Finance (15th Lok Sabha) relates to the examination of Demands for Grants of Ministry of Planning for the year 2012-13 was presented to Lok Sabha/laid on the Table of Rajya Sabha on 06-12-2012.

\*Laid on the Table.

[SHRI RAJEEV SHUKLA]

Action Taken Statement on the recommendations/ observations contained in the Thirteenth Report of the Committee had been sent by Ministry of Planning to the Standing Committee on Finance on 21-3-2011.

The present status of implementation of the various recommendations made by the Committee as indicated in the Annexure-I and Annexure-II to my Statement is laid on the Table of the House. I would not like to take the valuable time of the House to read out all the contents of this Annexure. I would request that this may be considered as read.

\_\_\_\_\_  
...(Interruptions)

11.08 hrs.

#### ELECTION TO GOVERNMENT BODY

##### Employees' State Insurance Corporation

[Translation]

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI SIS RAM OLA): Madam Speaker, I beg to move-

"That in pursuance of sub section (i) of section 4 of the Employees' State Insurance Act, 1948, read with rule 2A of the Employees' State Insurance (Central) Rules, 1950, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Employees' State Insurance Corporation, subject to the other provisions of the said Act and the rules made thereunder."

[English]

MADAM SPEAKER: The question is:

"That in pursuance of sub-section (i) of section 4 of the Employees' State Insurance Act, 1948, read with rule 2A of the Employees' State Insurance (Central) Rules, 1950, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Employees' State Insurance Corporation, subject to the other provisions of the said Act and the rules made thereunder."

*The motion was adopted.*

\_\_\_\_\_  
...(Interruptions)

11.09 hrs.

#### GOVERNMENT BILLS –INTRODUCED

##### (i) **Rajiv Gandhi National Aviation University Bill, 2013\***

[English]

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI K.C. VENUGOPAL): On behalf of Shri Ajit Singh, I beg to move for leave to introduce a Bill to establish and incorporate a national aviation University to facilitate and promote aviation studies and research to achieve excellence in areas of aviation management, policy, science and technology, aviation environment, training in governing fields of safety and security regulations on aviation and other related fields to produce quality human resources to cater to the needs of the aviation sector and to provide for matters connected therewith or incidental thereto. ...*(Interruptions)*

MADAM SPEAKER: The question is:

"That leave be granted to introduce a Bill to establish and incorporate a national aviation University to facilitate and promote aviation studies and research to achieve excellence in areas of aviation management, policy, science and technology, aviation environment, training in governing fields of safety and security regulations on aviation and other related fields to produce quality human resources to cater to the needs of the aviation sector and to provide for matters connected therewith or incidental thereto."

*The motion was adopted.*

SHRI K.C. VENUGOPAL: Madam, I introduce\*\* the Bill.

\_\_\_\_\_  
...(Interruptions)

11.10 hrs.

##### (ii) **Civil Aviation Authority of India Bill, 2013 \***

[English]

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI K.C. VENUGOPAL): Madam, on behalf of Shri Ajit Singh, I beg to move for leave to introduce a Bill to provide for constitution of a Civil Aviation Authority

\*Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 20.08.2013.

\*\*Introduced with the recommendation of the President.



for administration and regulation of civil aviation safety, for the better management of civil aviation safety oversight over air transport service operators, air service navigation operators and operators of other civil aviation facilities, matters relating to impact of financial stress on safety operations, consumer protection and environment regulations in civil aviation sector and for proper implementation of the provisions of the Aircraft Act, 1934 and the rules made thereunder and for matters connected therewith or incidental thereto. ...*(Interruptions)*

MADAM SPEAKER: Motion moved:

"That leave be granted to introduce a Bill to provide for constitution of a Civil Aviation Authority for administration and regulation of civil aviation safety, for the better management of civil aviation safety oversight over air transport service operators, air service navigation operators and operators of other civil aviation facilities, matters relating to impact of financial stress on safety operations, consumer protection and environment regulations in civil aviation sector and for proper implementation of the provisions of the Aircraft Act, 1934 and the rules made thereunder and for matters connected therewith or incidental thereto."

...*(Interruptions)*

MADAM SPEAKER: Prof. Saugata Roy.

...*(Interruptions)*

PROF. SAUGATA ROY (Dum Dum): Madam, I oppose the introduction of the Bill as it will create a top heavy bureaucratic machinery. The present DGCA could look after the provisions of safety. This Bill is not necessary at all. This will lead to privatization, which is what the Government of India is doing. Hence, this Bill should not be moved. ...*(Interruptions)*

SHRI K.C. VENUGOPAL: The DGCA has limited powers. The ICAO Convention, the Standing Committee on Tourism and Transport and also a lot of Aircraft Accident Inquiry Committees have recommended the need for setting up a Civil Aviation Authority. Therefore, the Government has decided to introduce this Bill. Hence, the objection cannot be sustained. ...*(Interruptions)*

MADAM SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for constitution of a Civil Aviation Authority for administration and regulation of civil aviation safety, for the better

management of civil aviation safety oversight over air transport service operators, air service navigation operators and operators of other civil aviation facilities, matters relating to impact of financial stress on safety operations, consumer protection and environment regulations in civil aviation sector and for proper implementation of the provisions of the Aircraft Act, 1934 and the rules made thereunder and for matters connected therewith or incidental thereto."

*The motion was adopted.*

SHRI K.C. VENUGOPAL: Madam, I introduce\* the Bill.

...*(Interruptions)*

11.12 hrs.

**(iii) Indira Gandhi National University for Women Bill, 2013 \*\***

*[English]*

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI M.M. PALLAM RAJU): Madam, I beg to move for leave to introduce a Bill to establish and incorporate a University in the State of Uttar Pradesh to provide for avenues of higher education and research facilities to the women in India and for matters connected therewith or incidental thereto. ...*(Interruptions)*

MADAM SPEAKER: The question is:

"That leave be granted to introduce a Bill to establish and incorporate a University in the State of Uttar Pradesh to provide for avenues of higher education and research facilities to the women in India and for matters connected therewith or incidental thereto."

*The motion was adopted.*

SHRI M.M. PALLAM RAJU: Madam, I introduce the Bill.

...*(Interruptions)*

MADAM SPEAKER: The House is adjourned to meet again at 11.30 A.M.

11.13 hrs.

*The Lok Sabha then adjourned till Thirty Minutes past Eleven of the Clock.*

\*Introduced with the recommendation of the President.

\*\*Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 20.08.2013.

11.30 hrs.

[English]

*The Lok Sabha re-assembled at Thirty Minutes past Eleven of the Clock.*

(MADAM SPEAKER in the Chair)

#### SUBMISSION BY MEMBERS

##### Re: Reported loss of files relating to allocation of coal blocks

11.30 ½ hrs.

*At this stage, Shri M. Anandan, Shri K. Narayan Rao and some other hon. Members came and stood on the floor near the Table.*

...(Interruptions)

MADAM SPEAKER: I will call you. You please sit down.

...(Interruptions)

SHRIMATI SUSHMA SWARAJ (Vidisha): Hon. Speaker, the matter of coal block allocation is under discussion for many days...(Interruptions) and every time, this matter comes with a new dimension...(Interruptions) last time, when this matter came for discussion and the case before Supreme Court and the report to be filed at Supreme Court by CBI...(Interruptions) an allegation was levelled against law Minister regarding making changes in that report and the law Minister had to resign...(Interruptions) Madam Speaker, I have this order of Supreme Court dated 6 August, and I would like to read this four lines order before you. The Supreme Court said on 6 August that.

[English]

"We have made it clear earlier and we reiterate today that any information that may be required and official files and records that may be found necessary for the inquiry/investigation by the CBI shall be supplied to them without any delay by the concerned person."

[Translation]

This is the order of the Supreme Court. Supreme Court has given directions to handover all those official records and all the files to CBI and they have given this responsibility to the concerned person. And who is that concerned person?...(Interruptions) He is the Prime Minister of the country himself...(Interruptions) who was the Minister

of Department of coal...(Interruptions) and Prime Minister has accepted this fact. On 27th August, 2012, the Prime Minister came in the House and said while addressing the chair.

[English]

"I seek your indulgence to depart from this established procedure because of the nature of the allegations that are being made and because I was holding the charge of Coal Minister for a part of the time covered by the Report. I want to assure hon. Members that as the Minister in charge, I take full responsibility for the decisions of the Ministry."

Hon. Prime Minister himself said this thing on the floor of the House...(Interruptions). Therefore, I would like to say, through you, that you direct the Government and the Prime Minister himself should come to the House and tell where these files relating to coal have vanished?...(Interruptions) How these are missing. He should assure the House about this. He should take the House into confidence and tell that 147 files in which applications are there...(Interruptions) and some or the other big person of the Congress is involved in each of the file...(Interruptions) Those file are missing...(Interruptions) files in which decisions have been made and these are missing. Therefore, entire House seeks your protection...(Interruptions) You please direct the Government. The leader of House has come to the House after two weeks of indisposition. I wish him speedy recovery and good health...(Interruptions) and with this respect that he should request the Prime Minister to come to the House and make a statement as to how the files have gone missing?...(Interruptions) How and when these files will come back? We want an assurance in this regard...(Interruptions)

MADAM SPEAKER: Shri Shailendra Kumar and Shri Rajendra Agrawal are also associated with the matter raised by Shrimati Sushma Swaraj.

THE MINISTER OF URBAN DEVELOPMENT AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI KAMAL NATH): Madam, the Minister of Coal will make a Statement in this regard. ...(Interruptions)

[Translation]

SHRI DINESH CHANDRA YADAV (Khagaria): Madam Speaker, the Rajya Rani Express Train crushed the people yesterday on 19th August, 2013, at Dhamhara Station in

Khagaria district under my Parliamentary Constituency, Khagaria in which 37 people died and about 24 people got injured...*(Interruptions)* Shri Amarnath Sah, son of Rajendra Sah of Telba village of Saharsa district also got injured. He died on the way to hospital and his name has not been included in the list of persons killed in the incidents...*(Interruptions)* It is a very tragic incident and it is a matter of great concern that the Minister of State for Railway is making statements without investigations. Before making allegations on State Government, it should be investigated as to who is responsible for this. We condemn the statement made by the Minister of State for Railways...*(Interruptions)* As this accident has occurred during day time and in front of Katyayani Mandir, Railways used to put caution Board, particularly, on Monday and Friday which is the day of 'Bairagan'. On the same day, the devotees come to 'Katyayani Mandir' for performing 'Pooja'...*(Interruptions)* This temple is situated at the southern end of station yard and there is no way to go there. The passengers of train deboard there and cross the Rail line on foot upto that temple and this accident happened in that process only, many people were killed and some got injured. The Chief Minister of our state, Shri Nitish Kumar has announced compensation of rupees two lakhs to the family of each persons who died in this accident. The Railway Minister has announced to give rupees five lakh to the family of each deceased person, which is very less. ...*(Interruptions)*

Therefore, I demand that the amount of compensation announced by the Railway Minister should be increased to ten lakhs and the Government job should be provided to one member of the family of the deceased...*(Interruptions)* Along with this, a halt should be constructed in front of 'Katyayani Mandir' and Dhamhara Station should be developed and a foot over bridge should be constructed there and platforms should be made along with all Rail lines there. I convey our sympathy and sorrow on behalf of our party on this tragic incident...*(Interruptions)*

MADAM SPEAKER: Shri Jagdambika Pal associates himself with Shri Dinesh Chandra Yadav on the issue.

SHRI SHAILENDRA KUMAR (Kaushambi): Madam, I have also to speak...*(Interruptions)*

**11.37 hrs.**

*At this stage, Shri M. Anandan and some other hon. Members went back to their seats)*

... *(Interruptions)*

*[English]*

MADAM SPEAKER: Shri Gurudas Dasguptaji, you have to speak on economic condition.

...*(Interruptions)*

MADAM SPEAKER: Please go back.

...*(Interruptions)*

MADAM SPEAKER: Please sit down. All of you sit down.

...*(Interruptions)*

MADAM SPEAKER: Shri Gurudas Dasguptaji, you have to speak on economic condition.

...*(Interruptions)*

SHRI GURUDAS DASGUPTA (Ghatal): Madam, I have given notice for adjournment of the House and also on increase in the prices. ...*(Interruptions)*

MADAM SPEAKER: I have given you chance to speak on economic condition.

...*(Interruptions)*

MADAM SPEAKER: No, you have to speak on economic condition.

...*(Interruptions)*

SHRI GURUDAS DASGUPTA : I want the issue of economic crisis and also increase in the price of essential commodities to be discussed in the House and the Government should spell out how they are doing to contain the prices. ...*(Interruptions)*

MADAM SPEAKER: Shri Shivkumar Udasi, Shri Ramesh Vishwanath Katti and Shri Rajendra Agrawal associate themselves with Shri Gurudas Dasgupta on this issue.

DR. M. THAMBIDURAI (Karur): Madam Speaker, I have already given a notice for adjournment regarding the issue that India must boycott participating in the Commonwealth Conference, which is going to take place in Colombo. The Chief Minister of Tamil Nadu has already written a letter to the hon. Prime Minister asking him not to participate in the Commonwealth Conference which is going to take place in Colombo. In this regard, there is a deep sense of outrage among the Tamils all over the world and especially in Tamil Nadu over the issue of war crimes and

[DR. M. THAMBIDURAI]

genocide perpetrated against the Sri Lankan Tamils by the Sri Lankan Army. Canada has already decided not to participate in the Commonwealth Conference. In the circumstances, if India participates, we will be again indirectly encouraging the Sri Lankan Government which is not making any effort to solve the Sri Lankan problem. Therefore, I would request the Indian Government to accept the suggestion given by the hon. Chief Minister of Tamil Nadu not to participate in the Commonwealth Conference and boycott it. We want an assurance from the Central Government in this regard. Also, I would request that not only the Prime Minister, no representative should attend the Commonwealth conference which is going to take place in November...*(Interruptions)*

MADAM SPEAKER: Shri P.R. Natarajan, Shri Shivkumar Udasi, Shri Ramesh Vishwanath Katti associate themselves with Dr. M. Thambidurai on this issue.

...*(Interruptions)*

SHRI T.K.S. ELANGO VAN (Chennai North): Madam Speaker, The Government of Sri Lanka is not a friendly country. ...*(Interruptions)* Our Government says that it is a friendly country whereas Sri Lanka has decided to violate the bilateral agreement signed between Rajiv Gandhi and Jayawardene. ...*(Interruptions)* They are arresting our fishermen within our maritime boundary. They are not helping the Tamils. They are accused of human rights violations and genocide. So, we want the Government not to participate in the Commonwealth Heads of Government Meeting which is to be held in Colombo in the month of November. ...*(Interruptions)* If the Government decides to participate, that is an insult to the people of Tamil Nadu who are day in and day out suffering in the hands of the Army and the Navy of Sri Lanka. ...*(Interruptions)* The lives of our fishermen are in peril; their livelihood is in peril. In this situation, the Government of India should boycott attending this conference to be held at Colombo in the month of November. ...*(Interruptions)*

*[Translation]*

SHRI SHAILENDRA KUMAR: Madam, I have given Adjournment Notice. ... *(Interruptions)*

MADAM SPEAKER: I have associated you.

...*(Interruptions)*

MADAM SPEAKER: You please sit down.

...*(Interruptions)*

MADAM SPEAKER: Rewati Raman Singh ji, you please speak.

...*(Interruptions)*

SHRI REWATI RAMAN SINGH (Allahabad): Madam Speaker, today the economic condition of the country has become so bad...*(Interruptions)* that the rupee has fallen to 64 in comparison to one dollar...*(Interruptions)* The sensex has come down by one thousand point...*(Interruptions)* If this situation continues, then financial emergency will have to be declared in the country ...*(Interruptions)*. Our Industrial Production has decreased ...*(Interruptions)* such a disparity is rising in the country ...*(Interruptions)* upto which level rupee will come down. The price of gold is sky rocketing and touching rupees 32,000...*(Interruptions)* I would like to demand from you that the Government should bring a white paper on this and put it before the Parliament ...*(Interruptions)*

MADAM SPEAKER: The House stands adjourned to meet again at 12 noon.

**11.43 hrs.**

*The Lok Sabha then adjourned till Twelve of the Clock.*

**12.00 hrs.**

*The Lok Sabha re-assembled at Twelve of the Clock.*

(SHRI JAGDAMBIKA PAL *in the Chair*)

...*(Interruptions)*

**12.01 ¼ hrs.**

*At this stage, Shri K. Narayan Rao and some other hon.*

*Members came and stood on the floor near the Table.*

...*(Interruptions)*

*[Translation]*

MR CHAIRMAN: I would like to appeal to the hon. Members of the House and to our senior Members that there is a tradition of this House that when a Member delivers a maiden speech in this House, there should be no interruption.

...*(Interruptions)*

MR. CHAIRMAN: If you have given the responsibility to conduct this House from this Chair to me, then I would like to request to maintain the great tradition of this House. There are so many important items of work in the House and we should conduct it smoothly because this tradition of the House has been going on since the beginning.

...(Interruptions)

MR. CHAIRMAN: I think, hon. Members have very important matters under Rule 377. Therefore, I except from this House to maintain the order in the House. You will be given opportunity to speak.

... (Interruptions)

[English]

MR. CHAIRMAN: I will request you to kindly take your seat. I will give you time. Let the House be in order. This is my request. Please try to maintain order in the House.

...(Interruptions)

[Translation]

MR. CHAIRMAN: I will give time. Please take your seat. I want that matter under Rule 377 should be taken up.

12.02 hrs

#### MATTERS UNDER RULE 377\*

[English]

MR. CHAIRMAN: Hon. Members, the Matters under Rule 377 shall be laid on the Table of the House. Members who have been permitted to raise matters under Rule 377 today and are desirous of laying them, may personally hand over slips at the Table of the House within twenty minutes.

Only those matters shall be treated as laid for which slips have been received at the Table within the stipulated time. The rest will be treated as lapsed.

...(Interruptions)

**(i) Need to provide pension benefits to the employees of Regional Rural Banks in the country**

SHRI RAJAJIAH SIRICILLA (Warangal): I would like to draw the attention of the Government regarding the need to take steps for the provision of pension to the employees of Regional Rural Banks in the country.

\*Treated as laid on the Table.

At present, 62 Regional Rural Banks are functioning with Rs. 352 Lakh crore financial outlay covering. They also provide financial assistance for up-gradation of skills, training, petty businesses and small scale industries. They are financing 2.75 crore number of families out of 13.56 crore customers. Out of the above, Rs. 1.78 crore are related to agriculture production. The Banks are scattered in the remote places of the country. The employees live in remote areas which is categorized as bad climate.

These banks are accessible to rural mass of the country and providing 75% of the loans not only to poor but also to average families. If we compare the rural banks with nationalised banks, the coverage of rural families in rural banks is 85% with an outlay of 1.45 lakh crore, whereas with the same outlay the nationalised banks will cover not even 15% families. It is not out of place to mention that the heavy loans taken by big industrialists are very often written off, whereas in rural banks, it is 5% NPA.

In view of the above facts, I request the Hon'ble Minister for Finance, to take necessary steps to extend the Banking pension facilities to the employees working in rural banks.

**(ii) Need to start proposed daily Express train service from Palani to Chennai and daily passenger train service from Palani to Tiruchendur in Tamil Nadu**

SHRI N.S.V. CHITTHAN (Dindigul): During the last Railway Budget two new trains were announced viz. a daily Express train from Palani to Chennai and another daily passenger train from Palani to Tiruchendur in Tamil Nadu. They attract a large number of devotees from all over the country and abroad throughout the year. At present there is no direct rail connection from Palani to Chennai and as a result devotees are compelled to travel by Omni bus services by paying heavy bus fares and it also causes inconvenience to ladies and children.

Hence, I urge upon the Hon'ble Minister of Railway to arrange to start both the train services without any further delay.

**(iii) Need to curb rampant sand mining in Narayani river in district Maharajganj in Uttar Pradesh**

[Translation]

SHRI HARSH VARDHAN (Maharajganj, U.P.): Two hundred acres of land of Arjunhi forest of Nichloul block

[SHRI HARSH VARDHAN]

under Sohgiarwan Forest Division situated in Maharajganj district of Uttar Pradesh has submerged in Narayani river during the last 2-3 years. Arjunhi forest is adjacent to Gram Sabha Kalbhiswan and Bhediari. The only reason for loss of this huge national wealth is the ongoing illegal mining of sand in village Sunbhiswan. By granting lease of sand mining in one acre of area, sand mining had begun in more than fifty acres of area which resulted in diversion of path of the river and consequently, there is erosion of forest land into river. This situation is very dangerous for forest and regional ecological animals with the environmental point of view.

As per my knowledge, the information of this matter was not sent by the local level to the State and the Centre. There is a need to send a central team on the spot for assessment of forest land erosion so that it could be ascertained as to how many acres of forest land has eroded. The concerned inquiry committee may be instructed to inform me at the time of inquiry so that I can be present at the spot.

It is my demand that necessary step should be taken to check illegal sand mining at the above place immediately in my Parliamentary constituency so that continued erosion of hundreds of acres of forest land by the river can be checked.

**(iv) Need to provide subsidy on setting up warehouses for agricultural products in rural areas of the country particularly in Kota Parliamentary Constituency**

SHRI IJYARAJ SINGH (Kota): The rural areas under my Parliamentary Constituency, Kota are lacking in foodgrain storages. When farmer gets crop, he has no sufficient space to store it. As a result, at times, he has to sell it at lower price and traders exploit the farmer. I am happy that present Government has introduced rural storage scheme for foodgrain storage in rural areas under which the Government provides subsidy at central level for constructing warehouses so that construction of warehouses can be promoted in rural areas. In my Parliamentary Constituency, many farmer well wishers have planned to construct storage buildings and when they approached NABARD, the nodal agency of rural storage scheme in Jaipur, then they were told that the subsidy amount for rural storage scheme has not reached them for the last three

years. If the subsidy for rural storage scheme is not available, then this scheme cannot be implemented effectively and that is why sufficient number of rural storages could not be set up in my Parliamentary Constituency, Kota.

The Government is requested that sufficient amount of subsidy should be provided under rural storage scheme so that foodgrain storages can be built in rural areas and farmers can store their crops in these godowns and sell them according to their own will.

**(v) Need to enforce laws for protection of women from all forms of violence and also grant unemployment allowance to graduate unemployed mothers**

[English]

SHRIMATI BOTCHA JHANSI LAKSHMI (Vizianagaram): There are many civilizations in the world where respect for women and their role in society are prominent. Vedic society held women in high esteem. The vedic tradition had high regard for the qualities of women and gave them the honour of Goddess. There is a Vedic saying, "Where women are worshipped, there the Gods dwell." In a society, if women are happy, there will be prosperity, but where the females live in grief, the family will soon perish. The honour towards women should be maintained today by the preservation of genuine Vedic culture, either in the country or in the institutions.

However, the official statistics show a declining sex-ratio, health status, literacy rate, work participation and political participation among women. While on the other hand, the spread of social evils like dowry deaths, child marriage, domestic violence, rape, sexual harassment, exploitation of women workers are rampant in different parts of India. Humiliation, rape, kidnapping, molestation, dowry death, torture, wife-beating etc. have grown over the years.

I, therefore, strongly urge upon the Government for strict enforcement of law, for the protection of women and girl child. I would also request the government to introduce unemployment allowance to graduate unemployed mothers to make them economically independent so that they can lead a respectful life.

**(vi) Need to expedite construction work of Handloom Textile Park in Virudhunagar parliamentary constituency, Tamil Nadu**

SHRI MANICKA TAGORE (Virudhunagar): The Union Government has identified Virudhunagar in the southern

part of Tamil Nadu to set up the first handloom textile park in the country. The Union Government had also announced in the year 2009 to set up 5 such parks across the country. The foundation stone had been laid and some construction work had also been started to set up the handloom textile park in Virudhunagar with an investment of Rs. 4750 million. It would likely to provide employment to 50,000 people in the locality. Apart from this, the State Government of Tamilnadu is also investing Rs. 250 million to train weavers in modern design and technology through National Institute of Fashion Technology, Chennai.

In this connection, I would like to draw the attention of the Union Government that no action has been taken to complete the work relating to setting up of Handloom Textile Park in Virudhunagar. Virudhunagar Parliamentary Constituency in Tamilnadu has many educated, skilled and semiskilled unemployed youths who are forced to migrate to other parts of the country for their employment and business. Lots of problems are being faced by the weavers, handlooms and power looms industries in this constituency and its neighboring areas. Recently, there were incidents of suicides by the power loom weavers in my constituency due to lack of regular jobs, inadequate wages, indebtedness and resultant harassment by the micro-finance companies, closure of power loom units on account of piling of unlifted stock and non-availability of loans from banks.

If the proposed Textile Park is established, all the weaving families will be benefited and this will turn this industrially backward constituency into a developing industrial constituency. Therefore, I urge upon the Government to expedite the work relating to setting up of a Handloom Textile Park in Virudhunagar at the earliest.

**(vii) Need to shift Directorate of Floriculture Research from Delhi to Bharatpur, Rajasthan**

*[Translation]*

SHRI RATAN SINGH (Bharatpur): Directorate of Floriculture Research is working under Indian Council for Agricultural Research (ICAR) in Delhi which is engaged in promoting floriculture and its research in the country. Since this office is situated in Delhi, the farmers are not getting its full benefit. This Directorate should ascertain the problem of the farmers by staying with them and resolve it. It will help in floriculture research and development. Bharatpur constituency of Rajasthan is a divisional area which is near Delhi, Agra and Jaipur and the main occupation of the

farmers here is agriculture and animal husbandry, and they are doing flower cultivation for the last many years, which are being supplied to Delhi and various cities. Due to large scale farming of flowers, many agriculture students are studying here. These students will also get help from floriculture activities of the Directorate and the Directorate of Floriculture will also get sufficient help in performing its work. The climate here is favourable for floriculture. The local farmers are also taking deep interest in floriculture. Proper road and rail route is available for going to Bharatpur. There are many historical and tourist spots in this region. By doing cultivation of flowers, the beauty of these historical tourist spots can be improved and foreign exchange can be earned through export of flowers to foreign countries.

The government is requested to shift the Directorate of Floriculture Research from Delhi to Bharatpur so that farmers could get maximum benefit and floriculture of the country could be promoted.

**(viii) Need to run weekly express train Una-Himachal-Nanded Sahib from Una, Himachal Pradesh.**

SHRI ANURAG SINGH THAKUR (Hamirpur, H.P.): I would like to bring it to the notice of the hon. Member of Railways that in the Railway Budget for the year 2013-14, the then Railway Minister had announced to introduce Una-Himachal-Nanded Sahib weekly express train, but in the new time table of 1 July, 2013, it has been announced that it will operate from Nangal Dam-Punjab instead of Una-Himachal Pradesh. Himachal Pradesh is a peaceful state and from such a decision of the Central Government, the People of Himachal Pradesh, particularly, Sikh community have got serious setback. Thousands of soldiers from Himachal Pradesh are deputed on the borders of the country for the sake of security of the country. It will down their morale also. In Una, the fort of Gurudwara Baba Bedi Sahib related to the first guru of Sikh religion Nanak Dev ji is situated which has great sanctity and it is justified to connect Una with Nanded Sahib from religious point of view. Therefore, this train should be operated from Una by revising the announced time table. On this railway section, owing to short length of Amb-Andaura railway station, A.C. coaches and general bogies of Himachal express stop far beyond the platform, due to which children, women and old aged persons have to face difficulty while boarding and deboarding. Therefore, length of platform should be

extended and reservation counter should be set up at Amb-Andaura railway station and the railway station in Basal should be named as Dera Baba Rudranand station.

**(ix) Need to upgrade Kendriya Vidyalaya in Barwani district, Madhya Pradesh to Senior Secondary level and also take measures to construct building for the Vidyalaya**

SHRI MAKANSINGH SOLANKI (Khargone): I want to draw the attention of the Government to Distt. Barwani in my Parliamentary Constituency of Madhya Pradesh. My constituency has one Kendriya Vidyalaya upto Class tenth only. Due to it students of the Constituency are facing difficulties in higher studies. For further studies, they do not get admission in class XI in other schools. As a result, the students are compelled to leave their studies in the midway. My district is a tribal dominated district. The school there has no building of its own for which the District collector, Barwani has completed the work relating to lease deed and has removed the obstacles with regard to construction of a building. After umpteen requests to the regional office of Kendriya Vidyalaya Sangthan, Bhopal, the work of construction of building could not be completed.

It is my request to the Union Minister to give approval for opening class XI and XII in the backward and tribal area and give immediate instruction for construction of building.

**(x) Need to appoint permanent teachers in Jawahar Navodaya Vidyalaya in Mota Bhandariya village in Amreli parliamentary constituency, Gujarat**

SHRI NARANBHAI KACHHADIA (Amreli): In my constituency Amreli, there is one Jawahar Navodaya Vidyalaya which is controlled by the Union Government. Except this school, we have no other school in the constituency. I, many times through letters and raising the matter during Zero Hour or in the House, have requested the Central Government for opening a Kendriya Vidyalaya, but the Central Government has taken no action thereon.

It is a matter of regret that the school was opened five years back but permanent teachers have not been appointed and temporary teachers have been engaged to carry on the work. Such teachers teach for some time and thereafter leave the school. Now class XII with Science faculty has been started in this school, but due to the

absence of good teachers, the school has neither the teacher for mathematics, nor physics or chemistry. Such a good school which is run by the Central Government where the parents have to face competition for getting enrolment of their wards, today these parents are concerned about the future of their ward as to what will happen in future? In the absence of good teachers this school has gone down below the normal schools.

I am pained to see this condition of such a good school. I request the Government to appoint permanent teachers in the school as per faculty so that the goodwill of the school and better future of the students could be protected and the worries of the parents are removed. We hope for immediate action and your cooperation in this regard in making the future of the students bright.

**(xi) Need to appoint Vice Chancellor of the Indira Gandhi National Tribal University, Amarkantak, Madhya Pradesh from the tribal community**

*[English]*

SHRI NALIN KUMAR KATEEL (Dakshina Kannada): The Government of India had set up Indira Gandhi National Tribal University in Amarkantak for the welfare of about 8.5 Crore tribal population of the country. The objectives of the Tribal university were to conduct studies on various cultural and other activities like art and folk literature of the Tribal population. The university caters to the tribal's long cherished dream of higher education. The tribal people are rich in cultural heritage and skilled in art and craft but they are still marginalized in respect of higher education as well as in other walks of life. Now in the present age of globalization, the world has shrunk into a village as the society has advanced in technology. But the tribes, who are the custodians of Indian culture in real sense, are far behind in this race of advancement. For their upliftment, the University should play a vital role in helping the Government of India to formulate policies pertaining to education, employment vocational skill, community development, self-employment opportunities etc. I am of the opinion that the objectives of the National Tribal University would be achieved if a right person having appropriate knowledge of the tribals is at the helm of affairs. So I would urge upon the Union Government to ensure a scholarly person from the tribal community should be the Vice Chancellor of the Indira Gandhi National Tribal University, Amarakantak, Madhya Pradesh.



**(xii) Need to provide adequate wages and social security benefits to beedi workers in Kaushambi district, Uttar Pradesh**

*[Translation]*

SHRI SHAILENDRA KUMAR (Kaushambi): The number of Beedi workers in the country is in crores. The one lakh beedi workers working in district Kaushambi (Uttar Pradesh) are being exploited economically, socially and academically. One labourer is being paid Rs. 45 instead of Rs. 65 for making thousand beedis. The children of Beedi workers are not getting scholarship for their studies. They are not being paid Rs. 45 thousand for Housings and Rs. 3 lakhs for healthcare as a grant. Insurance of Rs. 25 thousand is not being provided with the card and 85 per cent workers are without cards. The Minister of Labour, Government of India should bring in force the above points immediately and take action against the guilty officers.

**(xiii) Need to provide adequate compensation to people distressed due to flood in Sant Kabir Nagar Parliamentary Constituency, Uttar Pradesh**

SHRI BHISMA SHANKAR ALIAS KUSHAL TIWARI (Sant Kabir Nagar): I want to draw the attention of the Government to the tragedy caused by the severe floods due to heavy rains in Purvanchal. Due to this, severe flood the Mahadawal-Basti highway in Sant Kabir Nagar has been cut off about 50 meter due to the erosion of the river, which has affected hundreds of villages and many villages are affected due to the flood. As a result of this, the people of the area has to face great difficulties and there is no arrangement for their stay in the villages.

I had apprised the concerned higher officers of the State and the concerned departmental officers of the district to ensure the preparations during pre-monsoon. Due to indifferent attitude of the officers of the State and the regional officers, about 50 meters road has been eroded and the water of Ghagra is entering the village. The threat of flooding of thousands of villages in Sant Kabir Nagar and nearby areas is looming. The people of the villages with their luggage are migrating to their relatives. Due to the carelessness of the State and regional officers, the above road has been cut off and lakhs of people are feeling unsafe and there is great discontentment among the people. Due to cut off of the road, the transportation has come to a stand

still and people in great difficulty. If the work of repair and strengthening had been done at the right time, the road and the habitants of nearby areas, villages and crops could have been saved, but the State Government have not taken suitable steps in this regard.

So, it is my request that taking the matter seriously, it may be got investigated through the Central Investigation Agency and the orders may be passed to give suitable punishment to the guilty officers.

As most of the people of Sant Kabir Nagar are poor, farmers and labourers, this flood has made their economic condition more pitiable. It is my request that the flood affected people of district Sant Kabir Nagar may be urgently granted financial assistance from the Prime Minister Disaster Relief Fund. The resettlement of the flood affected villages may be done immediately and effective steps may be ensured for protecting loss of people and the agriculture land and the houses etc. in the future.

**(xiv) Need to undertake construction of railway line between Khagaria and Kushewar Sthan, Hasanpur and Kusheswar Sthan-Sakri and gauge conversion of railway lines between Saharsa and Forbesganj and Madhepura and Purnia in Bihar**

SHRI DINESH CHANDRA YADAV (Khagaria): Bihar is a backward State and particularly there is lack of railway facilities. The construction of narrow gauge line between Khagaria to Kusheswar Station, Hasanpur to Kusheswar Sthan to Sakri under Central-Eastern Railways in Hazipur and gauge conversion of railway line between Saharasa to Forbesganj and Madhepur to Purnia was sanctioned about 13-14 years back. Due to slow pace of construction work, the work has not been completed. The Railway Ministers have always been announcing in the Rail Budget of UPA-2 Government to complete the work of rail line by the next year. But, even today, the work of the above railway section has not been completed due to which people of the region are facing great difficulties. Due to the slow pace of work, the cost of construction is increasing unprecedentedly.

So, the Railway Minister may allocate adequate funds for completing the work of the above project and get the construction work completed.

**(xv) Need to protect Indian fishermen from attacks by Sri Lankan Navy and take measures for release of Indian fishermen languishing in the jails of Sri Lanka**

*[English]*

SHRI A.K.S. VIJAYAN (Nagapattinam): Even after repeatedly bringing to the notice of the Union Government incidents pertaining to continuous violent attacks against the Indian Fishermen in our own waters between the coast of our country and the island nation of Sri Lanka, especially near the shores of my Constituency, Nagapattinam, Tamil Nadu, the ill-treatment by the armed forces of Sri Lanka meted out to our Indian fishermen goes on unabated. Even recently, many fishermen from my Constituency were brutally attacked and were abducted by the Sri Lankan Navy. Presently, about 100 fishermen are languishing in the jails in Thalaimannar and other places in that country. Since there families are undergoing mental agony and sufferings, I request the External Affairs Minister to take immediate steps for the release of all those fishermen.

In all these years several fishermen have lost their lives, hundreds of them have been seriously injured and thousands of fishermen have lost their catchments, fishing nets and even their boats thereby seriously affecting their livelihood. The continuous sufferings of the Indian fishermen at the hands of the Sri Lankan Navy is a cause for worry in Tamil Nadu and the same needs to be addressed by the Union Government urgently.

Hence, I urge upon the Prime Minister to evolve a coordinated mechanism to help save the lives and livelihood of our fishermen.

**(xvi) Need to declare 19 February - the birthday of Chhatrapati Shivaji Maharaj - as 'Rashtra Bhakti Prerna Diwas'**

*[Translation]*

SHRI GAJANAN D. BABAR (Maval): I want to attract the attention of the Government to the pride of egalitarian society, Chhatrapati Shivaji Maharaj. The prestige of India in the world is because of Chhatrapati Shivaji Maharaj. The biography of Chhatrapati Shivaji Maharaj is taught in the universities of Europe, America, China, Russia, Australia, Cuba, Middle-east countries, to inculcate nationalism. Vietnam, who defeated America, has written on the national memorial made for martyrs that "this memorial is of

Mavaloes of Shivaji", the human history of India has been slavery from the social, political, economic and cultural point of view. In the adverse circumstances, resolved with national self-respect, Maharaja Shahji Raje and the mother of the nation, Jeejabai taught the lesson of Swaraj to their son Shivaji and provided self-government through democratic system to the people of India. Dozens of national revolution succeeded in the world by treating Chhatrapati Shivaji Maharaj as their ideal.

Therefore, I demand from the Government to declare 19th February- the birthday of Chhatrapati Shivaji Maharaj- as 'Rashtra Bhakti Prerna Diwas', so that the inspiration of nationalism may be inculcated in the youth of the country.

**(xvii) Need to accord approval to the proposal for construction of a new reservoir in Nasik, Maharashtra**

SHRI SAMEER BHUJBAL (Nashik): People come from far and abroad in the Tryambakeshwar and Kumbh fair in my parliamentary constituency, Nashik. The population of Nashik city is 16 lakh and of district is 65 lakh. The water in Nashik is distributed from three water sources for farmers, industrial and drinking and in winter season, sometime water is given to other districts also. Therefore, Maharashtra Government has formulated a scheme for Nashik and Tryambakeshwar and has sent it to the Forest Ministry for clearance. The reservoir from which the water is supplied, is 70 years old. The water flow is less from this reservoir due to sand and silt. The Government will have to spend 1500 crore rupees to clear this silt. Therefore, a proposal of 600 crore rupees to construct it a new has been sent to the Forest Ministry for taking a decision. The pilgrims coming to Nashik and Kumbh fair will be much benefitted after completion of this reservoir. If this reservoir is not constructed, there will be no drinking water after 10 years and the industry of Nashik may close.

Thus, I humbly request the Hon'ble Forest Minister to seriously consider this proposal and approve it soon.

**(xviii) Need to include dalit Christians in the list of Scheduled Castes**

*[English]*

SHRI C. RAJENDRAN (Chennai South): The issue of inclusion of dalit Christians in the list of 'Scheduled Castes' is being raised by the dalit Christian groups for a long time. However, the definition of SC in Constitution (Scheduled

Castes) Order, 1950 is restricting the dalit Christians and they have been unfairly excluded from welfare measures, like reservation in educational institutions and employment in public services.

The National Commission for Religious and Linguistic Minorities headed by Justice Ranganath Misra said that caste is a social phenomenon, shared by all the Indian communities, irrespective of their religion, and concluded that any religion-based discrimination in selecting particular castes for affirmative action will conflict with the Constitution.

Hence, I request that the said Order may be amended so as to treat dalit Christians on par with the other Scheduled Castes and they should be included in the list of Scheduled Castes annexed to the Constitution (SC) Order, 1950.

**(xix) Need to provide relief package for drought affected districts of Tamil Nadu**

SHRI P. LINGAM (Tenkasi): During the year 2012-13, Tamil Nadu witnessed unprecedented severe drought. Monsoon failure during Kharif and Rabi seasons and non-release of Cauvery river water to Tamil Nadu by Karnataka have led to a pitiable situation leading to loss of crops. Union Government failed to insist upon Karnataka to release water of Cauvery river to Tamil Nadu. The farmers were forced to take loan from money-lenders, who charged exorbitant rates of interest. The farmers pledged their jewels and houses and at times they even sold them so as to arrange for irrigation and to protect their crops. Because of losses due to drought, farmers were compelled to commit suicides. In this situation, the State Government of Tamil Nadu announced all the districts in the State except Chennai as drought affected and executed relief measures. The State Government provided financial assistance to the drought affected farmers as a relief measure. Jobless agricultural labourers of the Cauvery Delta region were provided work under Mahatma Gandhi National Employment Guarantee Scheme for more number of man days by the State government. The State Government has demanded Rs. 19,555/- crore from the Union Government as drought relief package. The Union Government had also sent a central team to review the drought situation in the State. Even though there is adequate monsoon rainfall this year, the drought like situation still prevails in Tamil Nadu. The farmers could not cultivate again due to want of money and the problem continues to prevail.

In order to make farmers in Tamil Nadu to engage in agricultural activities, I, through this august House, urge upon the Union Government to provide immediately a relief package of Rs. 19,555/- crore to the drought affected districts of Tamil Nadu, as demanded by the State Government.

**(xx) Need to grant a special economic package to provide relief to people of Western Ghat region, Maharashtra**

SHRI RAJU SHETTI (Hatkanangle): Recently Western Ghat area has been declared as World Heritage Site. Ratnagiri, Sindhudurg, Raigad, Thane, Pune, Satara, Sangali and Kolhapur districts of Maharashtra come under Western Ghat region as also Dajipur and Chandoli Sanctuaries. Due to restriction imposed by the Ministry of Environment and Forests on the local people of the villages under the Western Ghat section, they are facing numerous problems. Their livelihood is dependent on the rural economic activities pursued by them in this region. Due to sanctuary and forest area, incidents of intrusion of wild animals into human habitation have also increased and hence the animal rearing for milch and draft purpose has become very difficult. In addition to this, day-to-day farming activities have also stopped due to huge damages caused by wild animals. Due to all these reasons income-generating sources/activities of these people have been completely stopped.

Keeping in view the above, the Government of India is requested to grant a special economic package to overcome the problems of the people and provide assistance to the distressed people of Western Ghat region, Maharashtra.

*[Translation]*

MR. CHAIRMAN: I will request you once more, I will request all the Members of the House, Hon'ble Ganesh Singhji, Hon'ble Anuragji, please listen.

*...(Interruptions)*

MR. CHAIRMAN: You are a member of this august House, please listen to me. Ganesh Singh ji, listen to me.

*...(Interruptions)*

MR. CHAIRMAN: I want to say one thing. Hon'ble Chairperson of NDA is standing. According to the important tradition of this House, the matters under Rule 377 of

[MR. CHAIRMAN]

Hon'ble Members are to be taken up. The Hon'ble House has given its consensus on Food Security Bill under which 67% people of the country will be given the food guarantee. Please, you sit down, I request you all. The country is watching, you make the House orderly.

...(Interruptions)

MR. CHAIRMAN: You will be given time to speak. You will also be given time.

...(Interruptions)

MR. CHAIRMAN: You will be given the time, please go to your seat. You please also go to your seat. They have also been asked to sit down, you please sit down.

...(Interruptions)

[English]

MR. CHAIRMAN: Kindly take your seats.

...(Interruptions)

MR. CHAIRMAN: Now you must go to your seats because then only you will be given time by the Chair at the appropriate time. This is my request. It is our responsibility to see that the House is in order.

...(Interruptions)

[Translation]

MR. CHAIRMAN: Hon'ble Yashwantji, all from that side are sitting. Hon'ble Coal Minister is present here. You sit down. If you want a reply on this matter, then Hon'ble Coal Minister is present here. The Government has collective responsibility. You have raised an important matter. You want reply on that matter. I will ask the Coal Minister of the Government to reply. You cannot compel anyone. I will ask the Coal Minister to give a reply to your question. You know the rule of collective responsibility. In it you cannot put pressure.

[English]

You cannot put pressure that only the hon. Prime Minister will have to make a statement.

...(Interruptions)

MR. CHAIRMAN: Hon. Members, you are well aware that the Government has collective responsibility. The hon.

Coal Minister is ready to reply to the questions that have been raised by Shrimati Sushma Swaraj, the hon. Leader of the Opposition. Now, the hon. Coal Minister will reply. Please maintain silence.

...(Interruptions)

MR. CHAIRMAN: This is not a precedent. Shri Yashwant Sinha ji you are a senior Member of this House. This is not a precedent. If you have raised any question, then I will ask the hon. Coal Minister to reply to that. Kindly maintain silence. This is not a precedent. How can this House run this way?

[Translation]

You are all senior leaders. The Leader of Opposition has raised the question. I will ask the Coal Minister to give a reply to that question. If you conduct the House like this, then you are answerable to the people. You want a reply in this House. Anurag ji, an important matter has been raised by the Leader of Opposition. I will ask the Coal Minister to give a reply. But you should have the patience, you make the House orderly.

...(Interruptions)

**12.06 hrs.**

*At this stage, Shri Uday Singh and some other hon. Members came and stood on the floor near the Table.*

[English]

MR. CHAIRMAN: The House stands adjourned to meet again at 1 p.m.

**12.07 hrs.**

*The Lok Sabha then adjourned till Thirteen of the Clock.*

**13.00 hrs.**

*The Lok Sabha re-assembled at Thirteen of the Clock.*

*(Shri Francisco Cosme Sardinha in the Chair)*

...(Interruptions)

[English]

MR. CHAIRMAN : Nothing will go on record.

*(Interruptions)...*\*

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\*Not recorded.

**13.0 ½ hrs.**

*At this stage, Shri K. Narayan Rao and some other hon. Members came and stood on the floor near the Table.*

...(Interruptions)

MR. CHAIRMAN: Let us continue with the legislative business.

...(Interruptions)

MR. CHAIRMAN: Hon. Members, please go to your places. You have made your point. Now please sit down.

...(Interruptions)

MR. CHAIRMAN: Hon. Members, please allow the House to function. We have to take up the Bill.

...(Interruptions)

MR. CHAIRMAN: You have made your point. Please go back to your seats now. Every Member has his own problem. You have made your point. Please sit down.

...(Interruptions)

MR. CHAIRMAN: The House stands adjourned to meet again at 2 p.m.

**13.02 hrs.**

*The Lok Sabha then adjourned till Fourteen of the Clock.*

**14.00 hrs.**

*The Lok Sabha re-assembled at Fourteen of the Clock.*

(MR. DEPUTY-SPEAKER *in the Chair*)

**14.01 hrs.**

*At this stage, Shri M. Venugopala Reddy and some other hon. Members came and stood on the floor near the Table.*

...(Interruptions)

[Translation]

MR. DEPUTY SPEAKER: Nothing will go on record. Let the House be run, you please sit down.

...(Interruptions)\*

MR. DEPUTY SPEAKER: Please sit down, let the House be run.

...(Interruptions)

[English]

MR. DEPUTY SPEAKER: The House stands adjourned to meet on Thursday, the 22<sup>nd</sup> August, 2013 at 11.00 a.m.

**14.02 hrs.**

*The Lok Sabha then adjourned till Eleven of the Clock on Thursday, August 22, 2013/Sravana 31, 1935(Saka).*